

ITEM NO.25

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1275/2023

P.K. SUBRAMANIAN

Petitioner(s)

VERSUS

THE SECRETARY DEPARTMENT OF LAW AND JUSTICE & ANR. Respondent(s)

IA NO.239350/2023- FOR INTERVENTION

IA NO.224360/2023- FOR WITHDRAWAL OF WRIT PETITION

Date : 01-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For parties:-

Mr. Adish Agrawal, Sr. Adv.
Mr. Dinesh Goswami, Sr. Adv.
Mr. M. Dubey, Adv.
Mr. Rohit Pandey, Adv.
Mr. Ravishankar Kumar, Adv.
Ms. Yugandhara Jha, Adv.

Mr. Rakesh Kumar Khanna, Sr. Adv.
Mr. Sukumar Patjoshi, Sr. Adv.
Mr. Vikas Singh, Sr. Adv.
Ms. Mahalakshmi Pavani, Sr. Adv.
Mr. A. Sirajudeen, Sr. Adv.
Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Vinay Navare, Sr. Adv.
Mr. Suryanarayana Singh, Sr. Adv.
Mr. Ranji Thomas, Sr. Adv.
Mr. S. Natarajan, Adv.
Mr. M. Soundarasaran Kumar, Adv.
Mr. G. Aanada Selvam, Adv.
Mr. Kameshwar Singh, Adv.
Mr. Neeleshwar Pavani, Adv.
Mr. Shurya Misra, Adv.
Mr. S.C.V. Vimal Pani, Adv.
Mr. R. Pavithra, Adv.
Mr. Naresh Kumar, AOR

Mr. Sarbendra Kumar, Adv.
Mr. Keshav Chaudhary, Adv.
Mr. Ram Sajan Mishra, Adv.
Mr. Naresh Kumar, AOR

Mr. Vikas Singh, Sr. Adv.
Ms. Deepeika Kalia, Adv.
Mr. Keshav Khandelwal, Adv.

Mr. S. Muralidhar, Sr. Adv.
Mr. Devvrat, AOR
Mrs. Rashmi Malhotra, Adv.
Mr. Puneet Singh Bindra, Adv.
Mr. Sachin Sharma, Adv.
Mr. Vishal Prasad, Adv.
Ms. Meenakshi Chauhan, Adv.
Mr. Aakarshan Aditya, Adv.

Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO.239350/2023- FOR INTERVENTION

Allowed.

Writ Petition(s)(Civil) No(s). 1275/2023

We have heard the Supreme Court Advocates On Record Association.

Dr. S. Muralidhar, learned senior counsel draws our attention to Order IV Rule 10 of the Supreme Court Rules read with Explanation to submit that misconduct has been defined. He however, points out that sub-Clause (b) and (c) of the Explanation have not been notified.

We have perused the suggestions of Mr. Gaurav Agarwal, learned Amicus appointed by this Court. We have put to him that it would be difficult for us to accept the report as our primary concern is that an Advocate on Record performs the duties which the AOR has. The idea is not to put burden on others or

make it more complicated. As an Amicus, he will have to apply his own mind to give suggestions. This should be in consultation with the Committee of the AOR Association and any other person he would like to consult.

The suggestion made by Dr. S. Muralidhar is that there can be norms drawn of best practices as are prevalent in other scenario. That is something which can be certainly explored.

Let the report be filed by the learned Amicus in consultation as aforesaid before 11.12.2023.

List on 13.12.2023.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)